## GCVERNMENT OF MEGHALAYA EXCISE:REGISTRATION & TAXATION DEPARTMENT

## NCCIFICATION

Dt.Shillong, the 11th July'83.

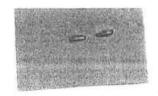
No.ERT(R)5/76/94 - In exercise of the powers conferred by Clause (a) of Sub-section (1) of Section 9 of the Indian Stamp Act, 1899 (Act II of 1899) and in partial modification of items 4 and 5 of paragraph 2 of the Schedule to the Government Notification No.TAD/BA/50/38 dated 5th May, 1954, the Governor of Meghalaya is pleased to order exemption of 50% of the Stamp Duty in respect of all instruments of conveyance executed by or in favour of Scheduled Tribes/Castes including instrument of mortgages executed by such Tribes/Castes as a class or any member thereof throughout the State of Meghalaya with immediate effect subject to the conditions specified in the Schedule below.

## SCHEDULE

The above exemption shall not apply on any documents relating to Entry 91 (Bill of Exchange, Cheque etc.) and Entry 96 (documents relating to matters pertaining to Union List) of List I of the Seventh Schedule to the Constitution.

> Dilip Singh Spefial Secretary to the Govt. of Meghalaya, Excise, Registration & Taxation Department,

> > Contd...2



Memo No.ERT(R)5/76/94-A Dt.Shillong, the 11th July'83. Copy forwarded for information and necessary action to:-1. Superintendent of Stamps.

- 2. District Registrar, East Khasi Hills.
- 3. Director of Printing & Stationery, Meghalaya for publication in the next issue of the Meghalaya Gazette. He is requested to furnish 200 copies of the same to this Deptt.
- 4. All Administrative Departments.
- 5. All Heads of Departments.
- 6. All Deputy Commissioners and all Sub-Registrars.
- 7. Law Department consulted U/C 148/83 dt.1.7.83.
- 8. Cabinet Affairs Deptt. with reference to Cabinet decision No.49/83 dt.16.5.83.

By order etc.,

Joint Secy. to the Govt. of Meghalaya, Om Exclose, Registration & Taxation Deptt.